

(d) whether the Government had appointed a Committee to study the problems of the factory for revamping it;

(e) if so, the details thereof; and

(f) the concrete steps being taken by the Government to save the Ramagundam Fertilizer plant from closure?

THE MINISTER OF CHEMICALS AND FERTILISERS (SHRI M. ARUNACHALAM) : (a) and (b) The coal based fertilizer unit at Ramagundam is owned by the Fertilizer Corporation of India Ltd. (FCI), which was declared a sick company by the Board for Industrial & Financial Reconstruction (BIFR) in November, 1992. The BIFR has not made any recommendations for the closure of FCI, Ramagundam.

(c) During the period from 1.4.87 to 31.3.97, FCI, Ramagundam incurred a net loss of Rs. 699.37 crore due to low capacity utilisation on account of equipment problems and infrastructural constraints.

(d) to (f) The options for the revamp of the Ramagundam unit of FCI were examined in the course of a recent technical study commissioned by the Expert Group appointed to reformulate the revival package of FCI from the stand point of the Financial institutions. The study has estimated that the revamp of the Ramagundam unit, which would entail changeover of the feedstock from coal to naphtha, would require a fresh investment of Rs. 953 crore, apart from various financial reliefs and concessions. The scope of the revamp of the functional units of FCI is to be determined on considerations of viability and tie up of the funding arrangements.

#### **Renaming of Railway Station**

3126. SHRI AMAR ROY PRADHAN : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to USQ No. 2123 of 30.7.96 and state:

(a) whether the proposal for renaming of Railway Stations was received from West Bengal was not in conformity with the existing guidelines on the subject; and

(b) if so, the details of the guidelines in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) The guidelines laid down in 1953 contain various broad principles which are required to be kept in view by the State Government while examining the question of changing the names of villages, towns, cities etc. The guidelines, *inter alia*, mention that unless there is some very special reason, it is not desirable to change a name

which people have got used to; that a change should not be made on grounds of local patriotism or for linguistic reasons or for merely satisfying local sentiments. These guidelines are also applicable to the change in the names of Railway Stations.

#### **Smuggling by Policemen**

3127. SHRI RAMSAGAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Customs questions two policemen for smuggling forex" appearing in the 'Times of India' dated July 19, 1997;

(b) whether the customs authorities at the Indira Gandhi International Airport are questioning two policemen for their possible involvement in the smuggling of foreign exchange worth Rs. 28 lakhs and have sent a report to the concerned police authorities;

(c) if so, the details thereof and the action taken by the police in the matter; and

(d) the action taken by the Government to ensure that henceforth no policemen enter terminal building without being on duty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) and (c) Yes, Sir. The customs authorities had questioned three Delhi Police personnel in connection with the incident and one of them was later arrested under section 104 of the Customs Act, 1962. The police official concerned has since been placed under suspension and a preliminary enquiry has also been ordered against the other two police officials.

(d) The Police personnel on access control duty have been briefed to allow entry only to those who are on duty. In other cases, entry is permitted only after obtaining permission from the senior officers and making appropriate entry in a register specially kept for the purpose.

#### **Freedom Struggle**

3128. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State of Kerala has made any representation to declare any other struggles in Kerala as freedom struggle;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?